

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of
Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

O. M No. Legal/ sanc-Misc/J/2021/45061-66 dated 29.07.2021

GOVERNMENT ORDER NO:- 4182 -JK (LD) of 2021
DATED:- 03 - 08 - 2021

Sanction is hereby accorded to the appointment of Shri Devinder Singh Bandral-JKPS, Dy. Superintendent of Police Headquarters, Kishtwar as Officer In charge (OIC) Litigation in case titled State Vs Basher Ahmad and Ors, arising out of FIR No.01/2020, including contempt petition, if any, pending before Hon`ble High Court of Jammu and Kashmir/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

No:-JK(LD)CODI/ 2021/03

Dated:- 03.08.2021

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon`ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, Home Department
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon`ble Chief Justice, High Court of Jammu and Kashmir.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.



(Khursheed Ahmad Bhat)

Additional Secretary to Government